

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.89/2016.
RT CP No.152/Chd/Hry/2017**

In the matter of:

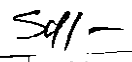
Kotak Mahindra Bank Ltd.Petitioner.


Versus.

Soorya Heighcon Pvt. Ltd.Respondent.

Present: None.

As per office report, no information/documents has been filed by the petitioner in compliance with the order dated 26.05.2017. Copy of the previous order making these observations was sent to the counsel for petitioner by speed post and as per the office report, the track report shows that the item was delivered to the learned counsel on 16.06.2017. In view of the amendment in rule 5 of Companies (Transfer of Pending Proceedings) Rules, 2016 by way of notification dated 29.06.2017, the period of filing of such information has been extended upto 15.07.2017. So, the matter be now listed on 18.07.2017.


(Justice R.P. Nagrath)
Member (Judicial)

 July 07, 2017
Ashwani